

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD

D.A.No. 143/92

P.N.Dohray.....Applicant

Versus

Union of India and others. Respondents

Hon'ble Mr. Justice S.K.Dhaon, V.C.

(By Mr. Justice S.K.Dhaon, V.C.)

The applicant was employed as Sub-inspector in Railway Protection Force. He resigned from that post and took fresh ~~charge~~ ^{appointment} as Assistant Security Officer in Hindustan Aeronautics. His grievance is that the original employer is not paying him the gratuity and is also not computing the ~~same~~ payable to him for the encashment of his earned leave.

2. Sri Lalji Sinha ~~has~~ put in appearance on behalf of the respondent and raised a preliminary objection. That since the applicant was a member of R.P.F., this Tribunal has no jurisdiction to entertain this application. The objection appears to be well founded. In fact, the learned counsel for the applicant concedes ^{that} this application is not maintainable.

3. The application is not maintainable.

4. It goes without saying that the applicant will be entitled to seek such other remedy as ^{is} available to him under law.

Rejected : V.C.

Dated: 3.7.92

(A.O.)